

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI**

**T.C.P. NO.150/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Sections 433, 434 and 439 of the Companies Act, 1956.

*and under Insolvency & Bankruptcy Code 2016*  
**Mr. SANJEEV N. SHARMA** ... **PETITIONER**

**VERSUS**

**TRILOGIC DIGITAL MEDIA LIMITED**

... **RESPONDENT.**

**PRESENT ON BEHALF OF THE PARTIES:**

None present.

**ORDER**

**Pronounced on: 19.07.2017**

1. None present. On last two occasions the Petitioner remained present.
2. The Petition is transferred from the Hon'ble High Court pertaining to the outstanding debt of **Rs. 37,500/-** being the amount in dispute which is less than the prescribed limit of Rupees One Lac.
3. The Petition is not maintainable, hence dismissed. Consigned to Records.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 19.07.2017**